Implementation of the award of Industrial Tribunal, Hyderabad

3957. SHRI E. BALANANDAN: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that the Andhra Pradesh High Court, while disposing of the Writ Petition No. 2870|75 on the 26th September, 1977, had ordered that the dispute relating to retrenchment of 32 men and women mazdoor employed under the PWIBZA should be referred Dispute and had ordered as Industrial their reinstatement:
- b) whether it is also a fact that Gove nment had referred the said dispute in Industrial Tribunal Hyderabad for payment of back wages;
- (c) whether the said Tribunal had given an award on the 20th November, 1981 for payment of half back wages to these workers:
- (d) whether the Railways had gone on appeal against the said Award in the Andhra Pradesh High Court; if so, what was the decision of the Court thereon;
- (e) whether the Court had set aside the appeal of Government; if so, whether the Railways have implemented the Tribunal's Award; if not, what are the reasons therefor?

THE MINISTER OF STATE OF THE RAILWAYS (SHRI MINISTRY OF The **MADHAVRAO** SCINDIA): (a) Hon'ble High Court of Andhra Pradesh disposed of the petition referred to with the observation to move the issue through the Industrial Tribunal.

- (b) The Ministry of Labour had made a reference to the Industrial Tribunal (Central), Hyderabad, to decide whether the workmen concerned were entitled to any wages for the period 10th May, 1975 to 9th August, 1978 and, if so, to what extent.
- (c) The Industrial Tribunal (Central) Hyderabad gave its award on 20-11-1981 to the effect that the 24 petitioners were entitled for half back wages for the period of retrenchment.

(d) and (e) The Railway Administration filed a writ petition in the High Court of Andhra Pradesh, challenging the aforesaid award of the Industrial Tribunal (Central), Hyderabad, The tioners also filed a writ petition disputing the stand of the Railway Administration. The Hon'ble High Court disposed of both the writ petitions, holding that they did not find any illegality in the exercise of discretion by the Industrial Tribunal in awarding the half back wages, Payment of 50 per cent of back wages amounting Rs. 1.38 lakhs to 24 to approximately mazdoor men and women was arranged by the Railway Administration on Ist June, 1998. However, one person has since expired and hence payment in his case could not be made.

Demand of All India Seamen's Welfare Association, Kasargod

3958. SHRI E. BALANANDAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether his Ministry has received a copy of the memorandum dated 14th July, 1988, from All India Seamen's Welfare Association Kasargod, Kerala addressed to the Prime Minister;
- (b) if so, what are the demands and grievances of the said Association;
- (c) what is Government's reaction thereto and what steps are proposed to be taken by Government to settle the demands?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) Yes, Sir.

- (b) The Association has raised certain demands which relate to employment, wages, service conditions, retirement benefits and other benefits such as medical assistance to the family and dependants of the seamen.
- (c) There is no proposal to replace the existing system of employment of seamen as it ha3 been accepted by the recognised unions as well as the shipowners.

Under the present system, retirement benefits as well as leave and medical assistance to the family and dependents of seamen are being looked after by Seafarers Welfare Fund Society and also under the provisions of National Maritime Board Agreement.

Ratio of Personnel Officers in the Railways

3959. SHRI E. BALANANDAN: Will the Minister of RAILWAYS be pleased to state:

- (a) what is the total number of nongazetted members of staff in Zonal Railways and the number of officers in the Personnel branch of each Zonal Railway Headquatters/Division-wise;
- (b) what is the ratio of Personnel Officers in relating to total strength of non-gazetted members of staff in the Railways, zone-wise; and
- (c) whether it is a fact that there is an acute shortage of Personnel Officers, in comparison to the staff strength, in various Zonal Railways?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) to (c) The information is being collected and will be laid on the table of the Sabha.

Criteria for sending Doctors abroad for Training

3960, SHRI ATAL BIHARI VAJ-PAYEE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of doctors or their wards sponsored by the multinational companies dealing in medical diagnostic equipment sent abroad for training;
- (b) whether any criteria for sending these doctors or their wards have been laid down by Government; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) to (c) Information is 1032 RS—3.

being collected and will be laid on the table of the Sabha.

दिल्ली नगर निगम में कार्य करने वाले कन्पाउंडरों की स्थायी नियुक्ति

3961. श्री सुतील कुमार पट्टनायकः क्या स्वास्थ्य ग्रीर परिवार कल्याण मंत्री यह बताने की कृषा करेंगे कि:

- (क) क्यायह सच है कि दिल्ली नगर निगम में कार्यरत कम्पाउंडरों को उनकी पातता होने के बावजूद श्रौर जिन्होंने पांच वर्ष की सेवा पूरी कर ली है श्रौर सभी सेवा शर्ते पूरी करते हैं स्थायी घोषूत नहीं किया जा रहा है;
- (ख) यदि हो, तो ऐसे कम्पाउंडरों की संख्या कितनी है;
- (ग) क्या सरकार इन कम्पाउंडरों की नियुक्ति स्थायी घोषित करने का विचार रखती है;
- (ध) यदि हां, तो क्ट्रु तक ग्रौर यदि नहीं, तो उसके क्या कारण हैं ग्रौर क्या सरकार इस संबंध में जांच पड़ताल करने का विचार रखती है; ग्रौर
 - (ङ) यदि हां, तो उसका ब्यौरा क्या है?

स्वास्थ्य और परिवार कल्याण संबालय में राज्य मंत्री (कुमारी नरोज खापड़ें): (क) से (ग) जी, नहीं । आयुर्वेदिक यूनानी और होम्योपैथिक कम्पाउंडरों को जून, 1986 में स्थायी किया गया था। स्थायी पदों के उपलब्ध होते हो स्थायीकरण किया जाता है और यह एक सतत प्रित्रया है।

(ध) ग्रौर (ङ) ये प्रश्न नहीं उठते।

Misuse of Funds Allotted for Adult Education

3962. SHRI JAGADISH JANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government are aware that funds allocated for implementing Adult

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